

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH, LUCKNOW  
(Hearing through Video Conferencing)**

**S1. No. 1**

**Original Application No. 332/000163/2020**

**This, the 09<sup>th</sup> day of August, 2021**

**HON'BLE MR. A. MUKHOPADHAYA, MEMBER (A).**

Amrendra Kumar, aged about 32 years, Son of- Shri Ram Pravesh Singh, Resident of- Ujjain, Lohiyar, PO Gai Ghat, PS – Harsidhi, DLS – Harsidhi, Bihar.

...Applicant

**By Advocate: Shri Sudhanshu Srivastava proxy for  
Shri Praveen Kumar.**

Vs.

1. Union of India, through the General Manager, North Eastern Railway, Gorakhpur. 273012.
2. The Divisional Railway Manager, North Eastern Railway, Ashok Marg, Lucknow. 226001.
3. The Senior Divisional Mechanical Engineer (III), North Eastern Railway, Ashok Marg, Lucknow. 226001.
4. The Assistant Divisional Mechanical Engineer, North Eastern Railway, Ashok Marg, Lucknow.

...Respondents

**By Advocate: Shri Sharad Chandra Shukla.**

**ORDER (ORAL)**

**Per Hon'ble Mr. A. Mukhopadhyaya, Member (A),**

Heard both counsel.

2. At the outset, Shri Sudhanshu Srivastava proxy for Shri Praveen Kumar, learned counsel for the applicant, submitted that he would like to withdraw this Original Application with liberty to file the same with better particulars.
3. Shri Sharad Chandra Shukla, learned counsel for the respondents, has no objection to this.
4. Accordingly, the O.A. No. 163/2020 is disposed of as withdrawn with liberty as aforesaid.
5. There will be no order on costs,

**(A. Mukhopadhyaya)  
Member (A)**

JNS